

(b) if so, what is the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB MUKHERJEE): (a) and (b) State Textile Corporation has already been set up in West Bengal.

Involvement of the Police Personnel in Theft and Corruption in Delhi

626. SHRI SALIL KUMAR GANGULI:
SHRI SUHRID MULLICK CHOWDHURY:
SHRI NIREN GHOSH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of police personnel arrested for involvement in theft and corruption in Delhi during the period from 1st April, 1973 to 30th September, 1973; and

(b) the action taken by Government against them?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) 12.

(b) All the 12 police personnel were arrested in criminal cases and also placed under suspension. Cases against 5 police personnel are pending trial in court and cases against 6 are pending investigation. The case against one has been sent up as untraced, but disciplinary action is being taken against him.

Disposal of Radio Active Nuclear Waste

627. SHRI M. K. MOHTA: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether it is a fact that Scientists at the Bhabha Atomic Research Centre at Trombay have found a solution to the problem of disposal of radio-active nuclear waste;

(b) if so, the details thereof;

(c) the manner in which such waste was previously being disposed of or controlled to prevent its harmful effects on environment; and

(d) how the new method found out compares in effectiveness with the methods adopted to control such waste in other developed countries?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) to (c) The conventional methods such as chemical treatment, evaporation, filtration, ion exchange etc. for disposal of low and intermediate level radioactive wastes have been in use in the country right from the beginning of the atomic energy programme. Highly radioactive wastes, however, are stored in underground high integrity stainless steel tanks to allow a certain amount of reduction in radioactivity levels due to natural decay of fission products. A process to subject these wastes for subsequent treatment has now been developed by which the wastes would be treated and solidified into an insoluble form.

(d) The methods of treatment of radioactive wastes in this country compare favourably with those in other advanced countries.

Violation of Foreign Exchange Regulation Act by Large Business Houses

628. SHRI KALYAN ROY: Will the PRIME MINISTER be pleased to state:

(a) the number of violations of Foreign Exchange Regulation Act committed by large business houses mentioned in the report of the monopolies Commission during the last three years till November, 1973 alongwith details thereof, including the amount involved in each case and names of parties involved; and

(b) the action taken by Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b) The Report of the Monopolies Inquiry Commission, 1965 does not mention "large business houses" as such. However the Commission has listed in Appendix 'D' to the Report numerous companies comprising business groups/houses. If the Honourable Member specifies the name of the company or companies in respect of which the information is desired, the same will be collected and furnished.

Non-supply of Answer to a question to Press Correspondents

629. SHRI SALIL KUMAR GANGULI :
SHRI SASANKASEKHAR SAN-
YAL :

Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply to Unstarred Question No. 1377 given in the Rajya Sabha on 30th August, 1973 and state :

(a) whether any decision in regard to the investigation of a complaint against the non-supply of the answer to a question to Press correspondents by the P.I.B. during the Eighty Fourth Session of the Rajya Sabha has been taken; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) and (b) A final decision is yet to be taken.

Manhandling of Deputy Medical Superintendent of Police Hospital, Delhi

630. SHRI SANDA NARAYANAPPA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that on the 24th September, 1973, the Deputy Medical

Superintendent of the Police Hospital, Dr. S. P. Mathur, was assaulted in the Hospital premises and kept under wrongful confinement by the Additional District Magistrate of Delhi, Shri C. S. Chauhan ;

(b) whether it is also a fact that some Hospital employees, who protested against the manhandling of Dr. Mathur, were mercilessly beaten up by the constables accompanying the Additional District Magistrate; and

(c) if so, what action has been taken against all those responsible for this outrage ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) On 24th September, 1973, at about 11 P.M. there was an altercation in the Police Hospital between the Medical Officer on Duty, Dr. S. P. Mathur, and an Additional District Magistrate, Shri D. S. Chauhan. Subsequently, both alleged use of force by the other.

Thereafter the Additional District Magistrate and the police took the doctor to the police station. The Police Surgeon reached the police station soon after. It is incorrect that the Medical Officer was kept under illegal detention.

(b) No, Sir.

(c) Does not arise. However, in the presence of the Police Surgeon, the matter was amicably settled and the Medical Officer gave a written apology. On the subsequent day, the Additional District Magistrate also gave a written apology and both the officers involved decided in the presence of senior officers of the Delhi Administration, to consider the matter closed. This was reiterated by the two officers before the Lt. Governor Delhi, on 18th October, 1973.